N O T I C E

In Partial modification to the Judicial Assignment at the **Principal Seat at Bombay,** which has come into effect from 06.06.2022 (Partially modified w.e.f. 10.06.2022, 13.06.2022 and 14.06.2022), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday, 20th June 2022 :**

Sr. No	Sitting	Assignment	Assignment
1	The Hon'ble Shri Justice **S. V. GANGAPURWALA** **AND** The Hon'ble Shri Justice **S. M. MODAK** **(Court Room No. 53)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (C) Civil Writ Petitions not assigned to other Courts.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (C) Writ Petitions not assigned to other Courts.
2	The Hon'ble Shri Justice **R.D. DHANUKA** **AND** The Hon'ble Shri Justice **M. G. SEWLIKAR** **(Court Room No. 6)**	APPELLATE SIDE For Admission, hearing, order matters and applications therein : **(A) Civil Writ Petitions Relating to MunicipalCorporations,Cantonment areas, (excluding Labour / Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas.** **(B) Election Matters and Caste Scrutiny matters pertaining to Elections of Municipal Corporations and Cantonments.** (C) Civil Writ Petitions relating to resettlement of project affected persons.	ORIGINAL SIDE For Admission, hearing, order matters and applications therein : **(A) Writ Petitions Relating to Mumbai Municipal Corporation (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas.** **(B) Election Matters and Caste Scrutiny matters pertaining to Elections of Mumbai Municipal Corporations.** (C) Writ Petitions relating to resettlement of project affected persons.

		(D) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts. (E) Civil Writ Petitions relating to Maharashtra Land Revenue Code. (F) Civil Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. (G) Civil Writ Petitions relating to Co-operative Societies Acts (Central and State Acts).	(D) Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts. (E) Writ Petitions relating to Maharashtra Land Revenue Code. (F) Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. (G) Writ Petitions relating to Co-operative Societies Acts (Central and State Acts).
3	**The Hon'ble Shri. Justice NITIN JAMDAR** **AND** **The Hon'ble Shri. Justice N. R. BORKAR** **(Court Room No. 54)**	APPELLATE SIDE For Admission, hearing, order matters and applications therein: (A) Criminal Writ Petitions / Applications for quashing of FIR, C.R., Charge Sheet and order directing investigation under section 156(3) of the Cr. P.C. (except those assigned to other Courts). (B) Writ Petitions relating to Furlough, Parole, Remission and Commutation of Sentence/Pre-mature release. (C) Preventive Detention Matters. (D) Habeas Corpus Matters and Criminal References. (E) Civil Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers.	ORIGINAL SIDE For Admission, hearing, order matters and applications therein: (A) Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers.
4	The Hon'ble Shri Justice **DHIRAJ SINGH THAKUR** **AND** The Hon'ble Shri Justice **ABHAY AHUJA** **(Court Room No. 34)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA. (B) Appeals, References and Applications under Indirect Taxes under Central Acts. (C) Writ Petitions, Appeals and References under Direct Tax Laws. (D) Chartered Accountant References. (E) Civil Work not assigned to other Courts. (F) Contempt Appeals.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA. (B) Appeals, References and Applications under Indirect Taxes under Central Acts. (C) Writ Petitions, Appeals and References under Direct Tax Laws. (D) Chartered Accountant References. (E) Civil Work not assigned to other Courts. (F) Contempt Appeals.

5	The Hon'ble Shri Justice **G. S. PATEL** **AND** The Hon'ble Shri Justice **MADHAV JAMDAR** **(Court Room No. 24)** **COMMERCIAL APPELLATE DIVISION BENCH**	APPELLATE SIDE For Admission, hearing, order matters and applications therein : (A) Arbitration Appeals pertaining to Division Bench. (B) Appeals under Section 13 of the Commercial Courts Act, 2015. (C) Civil Writ Petitions relating to Energy and Airports. (D) Civil Writ Petitions relating to Forests. **(E) Civil Writ Petitions relating to infrastructure of all Courts in the State of Maharashtra.** **(F) Civil References.** (G) First Appeals. (H) Letters Patent Appeals.	ORIGINAL SIDE For Admission, hearing, order matters and applications therein : (A) Arbitration Appeals pertaining to Division Bench. (B) Appeals under Section 13 of the Commercial Courts Act, 2015. (C) Writ Petitions relating to Energy and Airports. (D) Writ Petitions relating to Forests. **(E) Writ Petitions relating to infrastructure of all Courts in Mumbai.** **(F) Civil References.** (G) All Appeals (except those assigned to other Court).

NOTE

In the event of non-availabiity of Court as also in the event of Court passing an order for not placing the matter before the Division Bench headed by the **Hon'ble Shri Justice Dhiraj Singh Thakur,** the urgent mentioning and placing of the matters is allowed before the Division Bench headed by the **Hon'ble Shri. Justice K. R. Shriram.**

Dated this the 17th day of June 2022

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.